

# LOK SABHA DEBATE

1

2

## LOK SABHA

Friday, December 6, 1974/Agrahayana  
15, 1896 (SAKA)

The Lok Sabha met at Eleven of the  
Clock.

[Mr. Speaker in the Chair].

### ORAL ANSWERS TO QUESTIONS

#### Smugglers arrested Under MISA

@\*349. SHRI BIREN ENGLI.

SHRI SAMAR GUHA.

Will the Minister of FINANCE  
be pleased to state:

(a) the number of smugglers who  
have been arrested under the Main-  
tenance of Internal Security Act;

(b) whether the use of this Act and  
other collateral measures have re-  
sulted in achieving the objective of  
smashing the smuggling network;

(c) whether the ace smuggler, Haji  
Mastan has alleged involvement of  
politicians and Ministers in his acti-  
vities;

(d) whether Police, preventive and  
enforcement agencies of Government  
have a list of politicians and persons  
in the administration who have been  
receiving regular and periodic pay-  
ment from the smugglers; and

(e) if so, the names of such indivi-  
duals and organisations?

THE MINISTER OF FINANCE  
(SHRI C. SUBRAMANIAM): (a) 19  
smugglers were detained under  
orders of the Central Government.  
According to reports received by the  
Central Government, over 550 per-  
sons have been detained by the  
State Governments upto 5-11-74 under  
the Maintenance of Internal Se-  
2894 LS—1

curity (Amendment) Ordinance, 1974  
for involvement in smuggling and in  
activities prejudicial to conservation  
of foreign exchange.

(b) The steps taken by the Gov-  
ernment to strengthen the anti-  
smuggling set-up, including the  
action taken under the Ordinance  
have had the effect of breaking the  
Indian links in the smugglers' gangs.

(c) Government have no specific  
information in this regard.

(d) and (e). In the case of officers  
who are found to have connived with  
the smugglers, departmental action  
is taken. Wherever there is suffi-  
cient evidence they are also prose-  
cuted as provided for in law. The  
Government do not have any list of  
politicians who are alleged to have  
been receiving periodic payments  
from smugglers.

I may submit that this question  
was answered earlier and it is being  
taken up because there was not suffi-  
cient time. We discussed it for more  
than six hours and I have answered  
all the points in detail in my reply  
yesterday.

श्री हुकमचन्द्र कच्छबाय : अध्यक्ष महोदय  
350 का उत्तर भी दिलवा दीजिए ।

MR. SPEAKER: Q. No. 350 may  
also be taken up alongwith.

#### Action against smugglers

\*350. SHRI BHAGIRATH  
BHANWAR;  
SHRI MADHU LIMAYE:

Will the Minister of FINANCE  
be pleased to state:

(a) whether a Socialist M.P. corres-  
ponded with the Commerce Minister  
from 1967 to 1970 suggesting that

Government take strong measures against smuggling from Nepal to India of stainless steel, Nylon and Polyester yarn and fabrics, liquor etc. originating in third countries;

(b) whether Socialist M.P. tabled several questions in the year 1970 seeking to expose political connections of smugglers like Coolie Mastan; and

(c) if so, the reasons for delay in action against the smugglers and smuggling till September, 1974?

**THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM):** (a) Yes, Sir.

(b) Yes, Sir. Certain Unstarred Questions relating to these matters were answered in the Lok Sabha by the Minister of Finance in 1970.

(c) A Statement is laid on the Table of the House.

#### Statement

Several measures have been taken by the Government to combat the problem of Indo-Nepal smuggling. These include:

- (i) Creation of a net-work of Customs Preventive Units on Indo-Nepal Border in January, 1969 and its subsequent augmentations in 1970 and 1971.

Seven Customs Divisions are now operating on Indo-Nepal border. Jeeps have been provided for the mobility of these preventive units and ex-army personnel have been recruited. Revolvers and rifles have also been supplied to these preventive units.

Special training centres for Customs training have been set up at Patna and Allahabad to train up officers posted on Indo-Nepal border.

(ii) The post of an Officer on Special Duty was created in the Directorate of Revenue Intelligence in January, 1970 for co-ordination of intelligence, preventive measures and anti-smuggling drive in connection with Indo-Nepal smuggling.

(iii) The entire Indo-Nepal border has been placed under the unified command of the Collector of Customs (Preventive) with headquarters at Patna.

(iv) The cooperation of H.M.G., Nepal has been sought from time to time and measures taken by them have helped curbing Indo-Nepal smuggling.

**SHRI BIREN ENGTI:** Is it a fact that some smugglers who were arrested were released by the court and if so what are the grounds of their release and what are the loopholes in the existing law and what do the Government propose to plug them?

**SHRI C. SUBRAMANIAM:** About eight or nine persons have so far been released by the various High Courts. ... (Interruptions). Not the big ones, medium size fish. The main points that have been taken up are that there had been no recent activity cited in the grounds of detention. As I explained yesterday in the debate on the Bill, particularly the top level people try to keep away from the smuggling activities as much as possible and therefore the criteria which the courts observe with regard to political detenus should not perhaps be applicable to the smugglers cases. There are Supreme Court cases with regard to political detenus which are binding on the High Courts and on that basis they have been released. We are taking up the matter to appeal to the Supreme Court and we hope to convince the Supreme Court and in cases of smuggling, Proximity should not be the basis.

**SHRI BIREN ENGTI:** Is Government aware of big smuggling in drugs overland in the North-eastern India and is it a fact that drugs pour into the area from the triangle of Thailand- Laos-Burma? Part (B) of my question is: are the Government aware that the drugs are smuggled into Shillong through Manipur, Nagaland and Mizoram and that a Shillong restaurant called Capri belonging to the vice President of a political party in which a Minister of that State is alleged to have business interests is the receiving and distributing Centre of the drugs? If the Government is not aware of it, will they make enquiries into that and report to the House?

**SHRI C. SUBRAMANIAM:** The scale of smuggling which has come to the notice of the Government as far as the North-eastern India is concerned is not very significant. But the hon. Member has made a serious allegation with regard to the State Minister. I do not have any information and if that requires investigation, it should be done.

I am sorry that I made a slip with regard to the number of detenus that have been released. I am told that so far 26 have been released.

**SHRI SAMAR GUHA:** The statement of Haji Mastan has been quoted in this House a number of times. I want to read one or two sentences. In one of the statements he says: "there are some big leaders, respected leaders and there will be a political explosion if I reveal their names; they include Congressmen, Communists, Socialists and Muslim League." He has also said that "even the biggest Government Officers and top police bosses are as much part of the business as we are. If I may reveal a trade secret, our business could not continue even for one day if every cadre of Government officials were not at our back". I think the Government have seen the statement. I want to know this from the Government. They have

arrested 555. I want to know whether they have examined all those persons who had been arrested to know from them the names of the politicians belonging to different political parties, and also the Government officials, customs officials, police officials and banking officials with whom they have links and whether Government has made any investigation about it and if so, what is the outcome of their investigation? In order not only to prevent smuggling but to punish them and stop this smuggling business for ever, will Government set up a high-powered commission to go into all aspects of the matter to unearth the network of smugglers and also advise on preventive and penal measures to deal with this problem?

**SHRI C. SUBRAMANIAM:** As far as the second part of the question is concerned, there was a specific amendment to the Bill to that effect yesterday but the House threw it out. Therefore, the House itself is not in favour of it. But that is suggestion for action. At the appropriate time, if a commission is necessary to go into it, certainly it will be done.

About the statement of Haji Mastan, not only now but even yesterday hon. members seemed to attach great importance to what Mastan said, as if it is absolute truth! After all, he is a smuggler and he would like to get away even by alleging that so many people at the high level are involved in it. It might be that they are involved and therefore, it requires a very detailed investigation, not taking into account what Mastan said—certainly I would not attach so much importance to what he says—but independently an investigation has to be made whether there are political links or official links. Certainly this will be taken into account. Some of them are being interrogated also.

**SHRI SAMAR GUHA:** He has not replied to my question whether the Government has started investigation

and ascertaining facts from the 555 smugglers who have been arrested about their political, administrative, police and customs links. By their brute majority, they threw out the suggestion for a high-powered commission. But what is the attitude of the Government towards setting up a high-powered commission?

MR. SPEAKER: Since the day Haji Mastan and Tul Mohan Ram entered this House, there is no peace!

SHRI SAMAR GUHA: My questions were very specific.

MR. SPEAKER: But you do not give him a chance to reply.

SHRI SAMAR GUHA: Immediately you told me, I sat down. I am a very obliging good boy.

SHRI C. SUBRAMANIAM: I said that they are being interrogated.

SHRI SAMAR GUHA: I asked whether Government will appoint a high-powered commission.

MR. SPEAKER: It is a never-ending supplementary.

श्री भागीरथ भंडार : सरकार तस्करी के मामले में केवल चोरों को मार रही है, चोरों की मां को नहीं मार रही है।

श्री हुकम चन्द कछबाय : वह श्रीमनो हन्दिरा गांधी है।

SHRI VASANT SATHE: This is below the taste. Such remarks should not go on record. They should be expunged... (Interruptions). How silly of people to make such remarks which are below taste.... (interruptions). It is utterly foolish to make such remarks.

हृद से ज्यादा बेहूदा बात है।

श्री भागीरथ भंडार : मैं यह जानना चाहता हूँ कि क्या केवल तस्करी के लिए

देश में हवा फौजा करके उसको पकड़ लेने से तस्करी बन्द हो जायगी? कभी नहीं बन्द होगी, ऐसा मैं मानता हूँ। तो क्या सरकार ऐसी व्यवस्था कर रही है कि जो प्रतिष्ठित पदों पर बैठे हुए राजनीतिक नेतागण योग्य अधिकारी लोग इन तस्करी से मिले हुए हैं और तस्करी कराते हैं, उनको भी पकड़ा जाय? यदि हाँ, तो उसकी मुख्य मुख्य बातें क्या हैं ताकि हमको विश्वास हो कि कुछ किया जा रहा है?

SHRI C. SUBRAMANIAM: We cannot go about arresting politicians, Administrators and officials without any basis whatsoever. It is a question of detailed investigation and trying to find out who are the real links. It may be political links or official links. If there is sufficient evidence, whether it be a politician of any rank or an official of any rank, we would not hesitate to take action

श्री भागीरथ भंडार : प्रश्न में पूछा गया है कि एक समाजवादी मसद मसद ने क्या इन बातों की ओर सरकार का ध्यान दिलाया था, तो मंत्री जी ने उत्तर हाँ में दिया था। यह जो लिखा गया था उसके पहले श्रीरवाद में भी तस्करी चल रही है। तो स्मगलरों के खिलाफ कार्यवाही करने में सरकार ने क्या देरी की? क्या इसका कारण यह है कि यह स्मगलर लोग कांग्रेस पार्टी को चन्दा देने रहे हैं?

SHRI C. SUBRAMANIAM: It is absolutely baseless. During the question hour to make such baseless allegations that smugglers have been contributing to the Congress funds is not proper. In my reply yesterday as well as while moving the Bill with regard to MISA. I have already given the details of the action which has been taken by the Government during these years. Therefore, there is no question of government sleeping over it. Now for the purpose of prevent-

ing them from further expanding their activities we are taking detention powers to put them behind the bars. As I have already said, more than 500 people have been detained.

**श्री मधु लिमये :** अध्यक्ष मेरे प्रश्न (बी) का उत्तर नहीं आया जिसमें मैंने पूछा है कि नेपाल की तस्करी का मामला कई साल पहले उठाने के बाद भी उस के खिलाफ कार्यवाही करने में विलम्ब क्यों हुआ ? आप टायरेकगन की वृ. फि. में सप्लीमेंट्री पूछें ।

**SHRI C. SUBRAMANIAM:** A statement is laid on the Table of the House.

**SHRI MADHU LIMAYE:** You have not even read the statement laid on the Table.

**SHRI C. SUBRAMANIAM:** Whatever information is available, I have laid on the Table of the House.

**MR. SPEAKER:** Shri Limaye says that part (c) has not been answered.

**SHRI C. SUBRAMANIAM:** A statement was laid on the Table of the House.

**SHRI MADHU LIMAYE:** The statement does not give the reasons for the delay in taking action.

**SHRI C. SUBRAMANIAM:** According to me there is no delay at all

**श्री मधु लिमये :** क्या आप इससे मन्गुट है । आपके टायरेकगन के अनुमान

Answers to questions shall be complete.... (Interruptions).

**MR. SPEAKER:** It has been brought to the notice of the Ministers that when questions are split into parts, each part should be replied separately. I have brought it to their notice on a number of time. It

should not be left for inference from the main general sort of reply. The member asking for a specific reply to part (c).

**SHRI C. SUBRAMANIAM:** We feel there is no delay. According to him we did not take any action till September 1974, even though this was brought to our notice in 1970. But if you look into the statement, it refers to the creation of a network of Customs Preventive Units on Indo-Nepal Border in January 1969 and its subsequent augmentations in 1970 and 1971. Therefore, action has been taken even before 1970, before the hon. Member put the question.

**MR. SPEAKER:** The Minister's reply is that action was taken even before 1970.

**श्री मधु लिमये** क्या अभी भी नेपाल के रास्ते में तरह तरह का ऐसा सामान जिसका उपर हमारे कानून ने पाबन्दी लगाई है आता है ? मैं एक उदाहरण दे कर खत्म करता हूँ । इसके बारे में मैं जानकारी चाहता हूँ । मुझे समाचार मिला है कि :

"A proto-type of Maruti car was sent to the Ahmednagar Vehicle Depot and was approved by the Government. This car was sent to Ahmednagar and it is still there. It is fitted with an imported engine from West Germany. One foreigner working with the Maruti Technical Services Private Limited, Mr. W. H. F. Muller is the person who has brought it by air.

मोटर इंजनों के उपर पाबन्दी है । क्या नेपाल के रास्ते में इस तरह का इंजन मारुति कार के लिए जिसका टैम्पट अहमदनगर बोहिकल्ज डिपो में होने वाला था आया था और कस्टम वालों ने उसे पास होने दिया ?

**SHRI C. SUBRAMANIAM:** I have no such information.

श्री मधु लिमये इमकी जाच करके बाद में बताएंगे ?

**SHRI C. SUBRAMANIAM:** This is a general question and he brings in some specific instances. Like King Charles' head, they cannot leave Maruti. Somehow or other they want to bring it in a question. Then I am asked to give information.

श्री मधु लिमये : मारुति के बारे में मवाल पूछना कोई अपरात्र नहीं है ।

श्री जर्मलुरहमान : 1972 के कई महोने में ठाकुरगज बोर्ड पर भूतूव ससद सदस्य जो एम एम पी के हैं श्री लखन लाल कपूर पाल हज़ार रुपये के स्टेनलेस स्टील के वर्नन लातं हुए पकड़े गए थे क्या यह सही है? और अगर सही है तो इमकेस का अभी तक क्या हुआ है ?

**MR. SPEAKER:** They are asking specific questions under a general question.

**SHRI C. SUBRAMANIAM:** May I suggest to the hon. Member on my side not to emulate the Opposition in this matter?

**SHRI ATAL BIHARI VAJPAYEE:** We have been demanding commission after commission to find out who are the politicians involved. Let them accept the suggestion. In the case of Maruti, he said, he has no information. But in the case of the supplementary put by the Congress Member, he said, "Don't emulate the Opposition." (Interruptions) Let him come out with the information.

**SHRI PILOO MODY:** On a point of submission. This House does not consist of first class Members, second class Members and third class Members.

**MR. SPEAKER:** What is the occasion for this?

**SHRI PILOO MODY:** I do not think the Minister has any right to tell a Member of his own party that he is not entitled to information because he is a Member of his party.

**SHRI HARI KISHORE SINGH:** I would like to know from the hon. Minister whether he is aware of the fact that an honourable Member of this House has been paid handsomely to highlight the great achievements of the life of Haji Mastan in his own paper which has been translated in many languages.

**SHRI C. SUBRAMANIAM:** I have no such information.

**MR. SPEAKER:** Shri Vajpayee.

**SHRI HARI KISHORE SINGH:** I would like to know whether he will look into it.

**MR. SPEAKER:** I have already called the next Member.

**MR. SPEAKER:** There are many persons who believe in classless society.

**SHRI ATAL BIHARI VAJPAYEE:** Some smugglers have been released by various High Courts on the ground that the reasons given for detention were either vague or indefinite or inadequate. May I know whether Government have inquired into the allegation that some of the officials who have the authority to detain smugglers are in league with the smugglers and they are giving the grounds which would not hold good in a court of law.

**SHRI C. SUBRAMANIAM:** As a matter of fact, we went into this matter and tried to find out whether, purposely, some loophole was left in preparing the grounds, but we could not find any basis for this. But if the hon. Member thinks that this requires a little more probe, certainly

I would make that and try to find out whether any officials are in league with them and have done it purposely so that they might take advantage of the loopholes and get released by the High Court. Certainly, this is a very relevant point.

**श्री नरसिंह नारायण पांडे :** नेपाल की सरहद के दोनों तरफ हर प्रकार का स्मगलिंग जैसे चावल का और दूसरी तरह की चीजों का होता है और यह लाज स्कैन पर ही रहता है जिससे हमारे यहां का सारा सामान जैसे चावल, गेहूँ तथा दूसरे पदार्थ नेपाल के जरिए आसपास के देशों में जा रहे हैं, क्या यह सही है और यदि हाँ, तो क्या आप ऐसी व्यवस्था करेंगे जिसमें इस उग प्रकार स्मगलिंग रोका जा सके और स्मगलर्स के खिलाफ कार्रवाई हो सके ?

**SHRI C. SUBRAMANIAM:** I have already stated what steps have been taken. Particularly with a long land border and particularly with persons constantly crossing from Nepal into India and from India into Nepal, these things are likely to happen, specially in regard to foodgrains, etc. As a matter of fact, some of the persons living in Nepal have land on this side and some of the persons living on this side have land in Nepal. In the same way, there are houses also. Therefore, movement of small things like foodgrains, etc., cannot be completely eliminated. But I do agree that large scale smuggling of these things also should be avoided, and for that, as far as possible, we have taken adequate steps.

**SHRI SOMNATH CHATTERJEE:** It appears from certain publications that one of the top smugglers in this country, Haji Mastan, has written an article wherein he has admitted to have been participating and indulging in these illegal activities. The usual plea that is taken in preventive detention is that evidence is not forthcoming to convict such persons. When this top

smuggler has admitted in writing, which has been circulated throughout the country, will the Government now take steps to prosecute him under the Customs Act and Foreign Exchange Regulations Act under which a much longer period of punishment can be awarded to him than one year, as in provided here? He can even be put to rigorous imprisonment and not be given a VIP treatment that is reportedly being given to him. Will the Government take steps now to prosecute him on the basis of his own confession?

**SHRI C. SUBRAMANIAM:** I agree. Not only with regard to Haji Mastan, but even with regard to the other detenus, if there are evidences of any specific offence having been committed by them, as I have already said yesterday, they would be prosecuted. We have to look into this article. I do not know how far Mastan is going to admit; or it may be a biography written by somebody else; I do not know. This requires investigation. If this is a public confession made by him, then certainly that could be used as evidence. We shall see how far it could be used for prosecution.

**SHRI MOINUL HAQUE CHOU-DHURY:** Under our rules, a Member can put a question to another Member. If you permit me, may I put a question to Mr. Shamim? The rule allows it.

**SHRI S. A. SHAMIM:** I do not mind answering the question.

**SHRI MOINUL HAQUE CHOU-DHURY:** My question will be; if the prosecution is launched by the Government...

**MR. SPEAKER:** What is it that you want?

**SHRI MOINUL HAQUE CHOU-DHURY:** I am submitting to you. If you allow, only then I will put my question.

PROF. MADHU DANDAVATE: There is a way out. You make Mr. Shamim a Minister and ask him to answer your question.

SHRI MOINUL HAQUE CHOUHDURY: With your permission and under the rules it can be put.

MR. SPEAKER: I have called you for a supplementary. You can avail of that supplementary to the Minister.

SHRI MOINUL HAQUE CHOUHDURY: With your permission, I will put a question to him. My question is—either Mr. Shamim can clarify or let the Minister reply to it—that in case they think of prosecution of Haji Mastan, will they ascertain from Mr. S. A. Shamim whether he will give evidence in the court to the effect that the smuggler made an extra-judicial confession to him and on the basis of which he wrote that article?

SHRI C. SUBRAMANIAM: Certainly if there is to be a prosecution, perhaps Mr. Shamim may be summoned as a witness. It is only 'may be'. (Interruptions).

MR. SPEAKER: Mr. Shamim, you are going to reply to it?

SHRI S. A. SHAMIM: I may reply in the form of a question, Sir.

MR. SPEAKER: I did not allow him to address this question to you.

SHRI S. A. SHAMIM: I have my own question. I quite agree with the Minister when he says that much reliance should not be placed on what Mr. Haji Mastan has said.

But does the hon. Minister know that this was not an interview granted by the great Haji Mastan to the greatest journalist living in this country? This was not so. I did not even go for an interview with Mr. Subramaniam. So, the question of Haji Mastan's interview does not arise.

Does he know that it was not an interview but these were the facts collected when I had the opportunity

of knowing the facts from the accused himself?

No. 2—Does he know that this story of Haji Mastan appeared in the issue of the weekly **AINA** edited by me, in its issue of 31st May and the action against smugglers was taken in August three months later?

Does the Minister know that when Haji Mastan made his disclosures or confessions, he knows that it can be used against him and in fact, in a portion of that story, does the Minister know, he has said that the Government is duping the Members of Parliament by saying that they are taking action against smugglers?

Does the hon. Minister know that Haji Mastan has only corroborated what we have been saying in Parliament?

Lastly, if I am summoned as a witness—I am sure they will not—I will be glad to appear and say many other things and mention many other names and say the whole truth and nothing but the truth for which I had clear confirmation from him and I may say the names of Ministers he had mentioned as those who had taken money from him... (Interruptions).

SHRI C. SUBRAMANIAM: I really do not know what sort of relationship existed or exists between Mr. Shamim and Haji Mastan.

SHRI S. A. SHAMIM: Have you ever been a journalist? You have not been.

SHRI C. SUBRAMANIAM: He had been speaking about MISA yesterday. And, to-day he seems to have a very intimate relationship with Shri Mastan. Therefore, I do not know whether he will be summoned as a witness. It will depend upon the investigation.

MR. SPEAKER: You unnecessarily got this prolonged. Kindly sit down Mr. Shamim.

What Mr. Shamim's point is that a Member of Parliament can of course



be objected to if he met such a smuggler. But, a journalist cannot be objected to because he has two personalities just as I have two personalities—one as Speaker and the other as a journalist. I hope you will not object if I also go to meet such people!

**PROF. MADHU DANDAVATE:** You have defended the freedom of the journalists.

**SHRI S. M. BANERJEE:** Mr. Speaker, Sir, before I put the question, I do not mind even if you meet Mr. Haji Mastan as a journalist. But, my question is this. From the news paper it appears that in the last one month or after re-shuffling, arrests of smugglers have been minimised if not completely stopped. I would like to know whether all the smugglers have been arrested. If not, whether Government is likely to arrest more

**SHRI C. SUBRAMANIAM:** Whatever action is necessary that is being taken. It is wrong to insinuate that after the change of the portfolio, steps that are being taken against the smuggling activities are slackened in any way. On the other hand, it is being pursued more ruthlessly.

**MR. SPEAKER:** This Haji Mastan question has taken us forty-five minutes.

पर्यटन केन्द्रों के रूप में विकसित किये जाने के लिये चुने हुए स्थानों का सर्वेक्षण

\* 351. श्री महावीरपक सिंह शाक्य : क्या पर्यटन और नागर विमानन मंत्री वह बताने की कृपा करेंगे कि :

(क) क्या अन्तर्राष्ट्रीय पर्यटकों के लिए पर्यटन केन्द्रों के रूप में विकसित किये जाने वाले चुने हुए स्थानों का सर्वेक्षण शुरू हो गया है; और

(ख) यदि हाँ, तो इस सम्बन्ध में अब तक कितनी प्रगति हुई है ?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH):** (a) and (b). The Department of Tourism undertakes from time to time various types of surveys for determining (i) the quantum and nature of facilities to be provided at tourist centres, (ii) the physical planning of the area/centre proposed for development, (iii) the potential of a place as a tourist attraction.

Recently the master plan of Manali was prepared with a view to determining and locating facilities to be provided, and for ensuring a regulated growth of the centre so that its natural beauty is not spoilt. Similar master plans are under preparation for a few selected places of archaeological interest. Such physical planning of selected centres will be taken up each year of the Fifth Plan.

A survey on the accommodation requirements at important tourist centres in the Southern and Western regions and at Delhi has been completed. This survey will be extended to the Northern and Eastern regions as well.

A survey to assess tourist preferences for entertainment at Delhi and Agra has been completed. Another survey on the shopping pattern of international tourists at Delhi, Agra, Jaipur, Varanasi and Bombay has also been completed. These two surveys may also be extended to other important tourist centres.

श्री महावीरपक सिंह शाक्य : मन्त्री जी ने अपने स्टेटमेंट में बताया है कि पर्यटन केन्द्रों का समय समय पर सर्वेक्षण होता जा रहा है। तो श्री जी आप ने सर्वेक्षण की बात कही है इस से पहले जो सर्वेक्षण हुआ क्या उस में पर्यटन केन्द्रों की उन बातों की ओर भी आप का ध्यान आकर्षित किया गया जिस में खजुराहो और आगरा की बात कही गई है। और यदि उस में इन पर्यटन केन्द्रों के सम्बन्ध